CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA)
Indira Nagar,
BANGALORE- 560 038.

Dated -3 DEC 1986

Application	No.	872	/86(T)	
WP No.		12877/	32	

Applicant

BS Seshadri

To

- Sh Ranganatha Jois, Advocate, 150/36, National High School Road, VV Puram, Bangalore - 4
- Sh MS Padmarajaiah, Senior Central Govt, Standing Counsel, Migh Court Buildings, Bangalore - 1
- Chairman, Central Board of Direct Taxes, New Delhi.
- 4. The Commissioner of Income Tax, Karnataka, Bangalore - 1.
- 5. The Inspecting Assistant, Commissioner of Income Tax, Mysore Range, Mysore.

SUBJECT: Sending copies of Order passed by the Bench in Application No. 872/86 (T)

Please find enclosed herewith the copy of the Order/

Interim Croer passed by this Tribunal in the above said Application

No. 872/86(T) on 20-10-86.

Encl: as above.

SECTION OFFICER
(JUDICIAL)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Applicant

B.S. Serbadri

Advocate for Applicant

H-S. Jou

Application No 872

The Chairman,

Advocate for Respondent

M. S. Padmary Janel

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Date	Office Notes	Orders of Tribunal	
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20/X/86.



ADDITIONAL BENCH

BANGALORE

DRDER

None present for the applicant. Shri M.S. Padmarajaiah for the respondents informs us that the transfer of the applicant to Tamil Nadu charge against which he filed this writ petition has since been cancelled and that he has been given a posting in the Karnataka charge of the Income Tax Department by an order dated 1st September 1986. In view of this he submits that the grievance of the applicant has been fully redressed and nothing survives for consideration. In view of the above the application is dismissed as infractuous.

MEMBER (J)

MEMBER (A) 20.10.1986 20.10.1986

bsv